NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 4th June, 2024, 12:00 Noon

CP (IB) No. 1/CB/2023, IA (IB) No. 11/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri H. V. Subba Rao
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Indian Bank -Vs- KVR Steels Orissa Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Rajesh Kumar Agrawal For RP,
Ms. Pooja Agrawal, CS

For Respondent (s)

ORDER

IA (IB) No. 11/CB/2024

We have heard the learned Authorized Representative CS, Ms. Pooja Agrawal appearing for the IRP, who submits that pursuant to the order dated 30.04.2024, RP had sought assistance of local authority, including police assistance to take the possession of the property of the corporate debtor. She submits that the assistance is provided but the suspended management is still not cooperating in taking over the control of the assets and to carry out the CIRP proceeding. Today none appears for the respondent. We direct the suspended management to appear in person before this bench on the next date. Copy of this order to be served by the RP upon the suspended management for their information as regards the direction of this bench for the appearance of suspended management on the next date. List the matter on 18.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H. V. Subba Rao
Member (Judicial)

Sibendra Naik (Steno)